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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

....

NEW DELHI: THE 25TH FEBRUARY, 1978.

NOTIFICATION
INCOME TAX

NO.2199(F.No.404/25/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri N.L.S.Setty being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri N.L.S.Setty takes over charge as Tax Recovery Officer.

sd/-
(H. Venkataraman)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
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